

Central Adminisrative Tribunal
Principal Bench, New Delhi

O.A.No.185/2002
M.A.No.184/2002

Hon'ble Shri Shanker Raju, Member(J)

Wednesday, this the 5th day of June, 2002

1. Smt. Laxmi Devi
w/o Sh. Rajinder Singh
r/o 5/59/144, Laxmi Bai Nagar
Mini Market
A.D.Camp.
New Delhi.
2. Smt. Moorty Devi
w/o Sh. Chatter Singh
r/o 885, R.K.Puram Sector-1
New Delhi. Applicants

(By Advocate: Shri Yogesh Sharma)

Vs.

1. Union of India through the
Secretary
Ministry of Home Affairs
Govt. of India
New Delhi.
2. The Director General
BSF Head Quarter
CGO Complex
Lodhi Road
New Delhi.
3. The Joint Asstt. Director (Admn-III)
BSF Head Quarter
CGO Complex
Lodhi Road
New Delhi. Respondents

(By Advocate: Shri Dhaya, proxy of Shri Arun Bhardwaj)

O R D E R (Oral)

By Shanker Raju, M(J):

In view of the statement made by the learned proxy counsel for the respondents that the grievance of the applicants has been redressed but they are not in possession of the orders passed in this regard. Learned counsel for applicants stated that as the grievance of the applicants has been redressed by the respondents themselves, the OA has become infructuous.

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2. In this view of the matter, the OA is dismissed has having become infructuous with liberty to the applicants to assail their surviving grievance, if any, in accordance with law.

S. Raju
(Shanker Raju)
Member(J)

/rao/